

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 175 OF 2019 &**  
**IA NO. 718 OF 2019**

**Dated : 24<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>M/s. Green Infra Wind Energy Project Ltd.</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Anr.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Lakshyajit Singh B.

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

Finally, three weeks' time is granted to file objections, if any.

Thereafter, two weeks' time is granted to file rejoinder, if any.

List the matter on **31.10.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**